

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1073 of 2019

In the matter of:

Hussan Kadri

....Appellant

Vs.

Edelweiss Asset Reconstruction Co. Ltd. & Anr.

....Respondents

Present:

**Appellant: Mr. Ramesh K Mishra and Mr. Manasvi Thapar,
Advocates.**

**Respondents: Mr. Amit Singh Chadha, Sr. Advocate with Mr. R. P.
Aggarwal, Ms. Srishti Govil, Mr. Sahil Mongia,
Mr. Nitish Kumar, Advocates.**

ORDER

30.01.2020: Response to the additional affidavit filed by the Respondent has not been filed within the given time frame, however, on request, we allow learned counsel for the Appellant to file the same. The same is taken on record.

Heard arguments of learned counsel for the parties. Hearing concluded.

Judgment Reserved.

Learned counsel for the parties may submit their written submissions, not more than three pages, by 3rd February, 2020.

[Justice Bansilal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

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